

bad and villagers have begun to leave their homes and hearths in search of food and employment.

I would, therefore, urge upon the Government to arrange for immediate supply of food, medicines and other aid. A Central team should also visit for an on the spot survey of the situation.

MR DEPUTY-SPEAKER; The House stands adjourned for lunch to meet at 1420 hours.

13.13 hrs.

The Lok Sabha then adjourned for Lunch till twenty minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at Twenty Three minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

[*English*]

MR. DEPUTY SPEAKER: Now the External Affairs Minister to make a statement.

14.24 hrs

STATEMENT BY MINISTER

Tin Bigha

[*English*]

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAV SINH SOLANKI): Through an Exchange of Letters today, March 26, 1992 the Government of India and the Government of Bangladesh have reached an understanding regarding modalities for the implementation of terms of lease providing for right of passage for Bangladesh through the Tin Bigha Area. The arrangements will come into effect from June 26, 1992. Hon'ble Members would recall that the said terms had been worked out through the

Exchange of Letters between the Foreign Ministers of the two countries on October 7, 1982.

The Indo-Bangladesh Land Boundary Agreement signed in 1974 had provided for leasing by India to Bangladesh an area of 175 meters x 85 meters near 'Tin Bigha' in order to enable Bangladesh to have access to Dahagram and Angarpota. This was part of a package which allowed India to retain the southern half of South Berubari Union No. 12 and adjacent enclaves, and which allowed Bangladesh to retain the Dahagram and Angarpota enclaves. The Agreement of 1982 referred to above clearly stipulated that sovereignty over the leased area would continue to vest in India. The recent understanding between the two Governments has been worked out within this and other parameters of the 1982 Agreement.

Before finalising the modalities relating to the Tin Bigha Area, Government consulted the Government of West Bengal on several occasions and has kept in constant touch with their Leaders of political parties were also consulted. We have taken into account the concerns and apprehensions expressed in certain quarters regarding the implementation of 1982 Agreement. Honourable members will note, while going through the text of Letters exchanged (which are being placed in the Parliament Library), that full care has been taken to safeguard our interests.

I may further add that we remain committed to the full implementation of 1974 agreement. Necessary steps to expedite progress in this regard are underway.

In putting into effect the Tin Bigha lease, India is fulfilling an international commitment. The lease is being implemented after all due processes of law have been completed in India. Government are confident that the steps and safeguards taken for the implementation of the lease will dispel all doubts misgivings and that it will receive full and unstinted cooperation of all concerned.

The resolution of the Tin Bigha question

[Sh. Madhav Sinh Solanki]

symbolises, above all, the will of the people of India to live together with Bangladesh in amity and good neighbourliness. Given time and goodwill, the Tin Bigha corridor which unfortunately generated much controversy and tension in the past will turn into a cross-roads of friendship between India and Bangladesh.

SHRIGUMAN MAL LODHA (Pali): I just want to have a clarification from the hon. Minister.

MR. DEPUTY SPEAKER : No, that system is not here.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Please do not create that precedent in this House.

SHRIGUMAN MAL LODHA: Yesterday a statement was given on the Ayodhya issue and the hon. Chair allowed clarifications. The question is that this is a very sensitive matter. There would be a blood bath in Bangladesh at the border. Our people are isolated. The government has not taken into consideration the sentiments of these people.

MR. DEPUTY SPEAKER: The rule is that whenever a *suo motu* statement is made, no clarification can be sought. The rules are very clear. Therefore no further clarifications can be sought. So we shall take up the next subject.

(Interruptions)

MR. DEPUTY SPEAKER: It does not go into the records.

(Interruptions)*

MR. DEPUTY SPEAKER: The House shall now take up further discussion on the General Budget. Shri Sukh Ram.

(Interruptions)*

MR. DEPUTY SPEAKER: Justice, you know the rules very well. Whenever a *suo motu* statement is made, no clarification is allowed.

(Interruptions)*

MR. DEPUTY SPEAKER: Whenever a *suo motu* statement is made, no clarification is permitted to be put.

(Interruptions)

MR. DEPUTY SPEAKER: Shri Lodha, you know the rules very well.

SHRI MANORANJAN BHAKTA (Adaman & Nicobar Islands): Sir, knowing fully well, he is violating the rules.

MR. DEPUTY SPEAKER: I request Shri Sukh Ram to start his Budget speech.

SHRI SUKH RAM (Mandi): Mr. Deputy Speaker, Sir, I would like to congratulate the Hon. Prime Minister and the Finance Minister for this Budget presented here (Interruptions)

MR. DEPUTY SPEAKER: Shri Lodha, you kindly hear me. Supposing, you feel agitated that the truth is not placed before the House, is there no other provision under the Rules of Procedure to bring the matter for discussion on the floor of the House? Do you think that is the only course of action to be taken into consideration? No, not at all. If you feel that you are aggrieved, there are certain timings to raise the issue. The House is sitting for a fairly long time also and you can bring any matter, at an appropriate time. (Interruptions) Kindly hear me. Who have made these rules? These rules have not been made in heaven and then sent to this country. The rules are made by yourselves, you are the author, you are the architect. When you have made the rules, you have to respect those rules. Now, I request Shri Sukh Ram to speak.

(Interruptions)

AN HON. MEMBER: Sir, with great respect, want to say that the hon. Minister has betrayed the people of West Bengal and the West Bengal people will never accept it. *(Interruptions)*

MR. DEPUTY SPEAKER: I have a piece of information for your kind consideration. The total time allotted was Twelve hours. Now the time retained by the congress is 2 hours and five minutes; BJP 17 minutes JD-53 minutes; CPM - 16 minutes; CPI-22 minutes; TDP-27 minutes; AIADMK-10 minutes; Janata party (0)- 31 minutes and JMM - 6 minutes. *(Interruptions)* Let us stick to the timings. Those who get the opportunity of speaking earlier, they consume the whole time and those who subsequently speak, they feel shortage of time. So each individual will have ten minutes to speak and three minutes before to ten minutes, there will be a bell. That is an indication that only three minutes are remaining and when the final bell is rung, the hon. Members will stop their speeches. I request the hon. Members to please confine to this. *(Interruptions)*

SHRI V DHANANJAYA KUMAR: (Mangalore); Yesterday, we cooperated with the Chair and we stayed till 11.30 in the night. We could not get an opportunity. *(interruptions)*

SHRI SAIFUDDIN CHOUDHURY (Katwa): On a very different issue and also an important issue, as the External affairs Minister is here I would like to bring one thing to his notice *(Interruption)*

MR. DEPUTY SPEAKER: No. This is not Zero Hour. We do not like to deviate.

(Interruptions)

SHRI SAIFUDDIN CHOUDHURY: Sir, it is not on Tin Bigha *(Interruptions)*

MR. DEPUTY SPEAKER: Nobody is permitted to put any question.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Then, the Government must commit a committee that no final decision about it will be taken today. *(Interruptions)*

SHRI MADHAVSINH SOLANKI: We cannot commit that.

(Interruptions)

SHRI SAIFUDDIN CHOUDHURY: Sir, the meeting of the Security Council of the U.N. will be held today. *(Interruptions)**

MR. DEPUTY SPEAKER: No. Nothing goes on record. Don't record anything.

*(Interruptions)**

MR. DEPUTY SPEAKER: Now, we shall start the Budget discussion. Shri Sukh Ram will start.

(Interruptions)

MR. DEPUTY SPEAKER: This is not zero Hour. There should be a rule for it. There should be some order.

(Interruptions)

14.37 hrs.

GENERAL BUDGET 1992-93 GENERAL DISCUSSION- *CONTD.*

DEMANDS FOR GRANTS ON ACCOUNT (GENERAL) 1991-92 *CONT D.*
AND

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 1991-92 *CONTD.*

[*Translation*]

SHRI SUKH RAM (Mandi): Mr. Deputy Speaker, Sir, I would like to thank the hon. Finance Minister and the Hon. Prime Minister for presenting this historical Budget in this August House.